

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
204/252/ND/2022

IN THE MATTER OF:

M/s. Shreerakshe Consultants and Designers Pvt. Ltd.

...APPELLANT

Vs.

RoC

...RESPONDENT

Section
U/s 252

Order delivered on 26.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Appellant

:Mr. Nitin Jaiswal, Company
Secretary in Practice

For the RoC

:Asst RoC

For the Income Tax Department

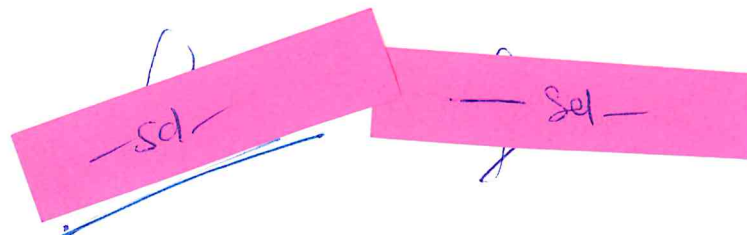
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ORDER


Heard the submissions made by the Authorized Representative of the Appellant. Authorized Representative of the Appellant is directed to furnish the following documents:-

1. To get an additional affidavit filed by his client clearly stating that this is an appeal under Section 252(3) of the Companies Act, 2013 and not under Section 252(1).
2. Tentative Business Development Plans for the next five years.
3. An Affidavit-cum-Undertaking clearly stating that if Income Tax Department claims any dues to be paid, the same will be paid as per law.

(Mohit)



ARoC is present at the time of virtual hearing and submitted that copy of the appeal papers have not been received by them. Therefore, the Authorized Representative is directed to once again serve appeal papers as filed before the Tribunal within next 7 days and file proof of service of appeal papers to RoC as well as Income Tax Department. Let this matter be posted after a month. ARoC is directed to take steps for filing reply on receipt of the appeal. List this matter on 31.10.2022.


— Sel —

(Rahul Bhatnagar)
Member (T)


— Sel —

(P.S.N Prasad)
Member (J)